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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1259/2000 with OA No.1574/2000

New Delhi, this 25th day of May, 2001

Hon'ble Shri M.P.Singh, Member(A)

OA No.1259/2000

1. Kunwar Singh
2. M. Lal Joshi
3. Neter Singh
4. Thakur Das
5. Chhotiya Singh
6. Hari Das
7. Anoop Singh
8. Kishori Lal
9. Kehar Singh
10. Chandu Lal
11. Madhav Nand Sharma

all c/o 151, Modamedpur, New Delhi .. Applicants

OA No.1574/2000

1. Chet Ram
2. Gurjeet Singh

Camp: Koti, Dt. Solan (HP) .. Applicants

(By Shri S.S.Tiwari, Advocate for all the applicants)

versus

Union of India, through

1. Secretary
Dept. of Atomic Energy
Atomic Minerals Divisions
Room No.145A, South Block, New Delhi
2. Regional Director (Northern Region)
Dept. of Atomic Energy, Atomic Minerals
Division, West Block 7, New Delhi
3. Chief Admn. & Accounts Officer
Dept. of Atomic Energy, Atomic Minerals
Division
1-10-153-156, Begumpet, Hyderabad .. Respondents

(By Shri Madhav Panickar, Advocate)

ORDER (oral)

1. The issues involved and the relief sought for in both the OAs are identical and therefore, with the consent of the parties, I proceed to dispose of the OAs by a common order.



2. It is the case of the applicants that they have been engaged as casual labours on different dates between 1982-1990 and most of them have already been granted temporary status with effect from 1.9.93. They contend that one Jawahar Lal, much junior to them, has been regularised as a result of the disposal of the OA No.2158/97 filed by Chattar Singh & Ors. vide order dated 27.7.1998, in which the said Jawahar Lal is also one of the applicants, while they have been ignored by the respondents for regularisation. They are therefore before this Tribunal seeking directions to the respondents to regularise their services with effect from the same date when their junior like Jawahar Lal was so regularised and be given all consequential benefits. The aforesaid OA was disposed of following the ratio of the judgement of the Hon'ble Supreme Court in SLP No.15619/96 (Arvind Kumar & Ors. Vs. UOI) dated 21.4.1995.

3. Heard the learned counsel for the parties and perused the records.

4. The fact that the services of Jawahar Lal, who is junior to some of the applicants in the present OA, have been regularised is not disputed by the learned counsel appearing for the respondents. He has no objection for giving directions to the respondents to regularise the services of only those applicants who are senior to Jawahar Lal. He has also informed that a few more applicants in the present OAs have recently been regularised.



5. In view of this position, I dispose of the present OAs with the direction to the respondents to verify the position of those applicants who are senior to Jawahar Lal and consider regularisation of their services from the same date when Jawahar Lal was so regularised. This shall be done within a period of six months from the date of receipt of a copy of this order. The applicants thus regularised shall be entitled to all consequential benefits as have been given to their juniors. In respect of the remaining applicants, ^{who are juniors to Jawahar Lal} they shall be considered for regularisation as and when vacancies occur in accordance with their seniority and rules on the subject. No costs.

(M.P. Singh)
Member(A)

/gtv/

Attestation

Brijendra

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